

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.442/MP/2024

- Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking quashing of the demand of the one-time GNA charges raised by Central Transmission Utility of India Limited (CTUIL) by way of its letter and e-mail dated 7.6.2024 and 16.7.2024, respectively, on account of the same being not in accordance with the applicable laws and regulations, and consequential refund of Rs. 3,00,00,000/- paid by the Petitioner.
- Petitioner : Masaya Solar Energy Private Limited (MSEPL)
- Respondent : Central Transmission Utility of India Limited (CTUIL)
- Date of Hearing : **14.11.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Aniket Prasoon, Advocate, MSEPL
Shri Aman Sheikh, Advocate, MSEPL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner, while pointing out the non-availability of the arguing counsel, submitted that the instant Petition had been filed *inter alia* seeking quashing of the demand of one-time GNA charges raised by CTUIL and requested to issue notice in the matter. Learned counsel further submitted that a similar issue is already pending consideration in Petition Nos. 296/MP/2024 and 297/MP/2024 (ASHL v. CTUIL), and the present case be listed along with the said cases.

2. Learned counsel for the Respondent, CTUIL, accepted the notice and sought liberty to file a reply in the matter.
3. After hearing the learned counsel for the parties, the Commission ordered as under:
 - (a) Admit subject to the just exceptions;
 - (b) The Respondent, CTUIL to file its reply by 28.11.2024 with a copy to the Petitioner, who may file its rejoinder on or before 7.12.2024.

4. The Petition will be listed for hearing along with Petition Nos.296/MP/2024 and 297/MP/2024 on **10.12.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)